

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)]

FOR THE ATTENTION OF CREDITORS OF OSWAL INDUSTRIES PRIVATE LIMITED.

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	OSWAL INDUSTRIES PRIVATE LIMITED
2	Date of Incorporation of Corporate Debtor	21.12.1984
3	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Delhi
4	Corporate identity Number of Corporate Debtor	U19202DL1984PTC019648
5	Address of Registered office and principle office (if any) of Corporate Debtor	Ground Floor, 4532/12, Jai Mata Market, Tri Nagar, New Delhi, 110035
6	Insolvency Commencement Date in respect of Corporate Debtor	Date of Order - 16.01.2019 stands corrected as 16.01.2020 vide order dated 13.03.2020 passed in IA No. 1599 in C.P. No. IB-1339(ND)/2018 by NCLT, New Delhi. Date of uploading of order on website of NCLT and/or communication of order to IRP - 16.03.2020
7	Estimated Date of Closure of Insolvency Resolution Process	14.07.2020
8	Name and Registration Number of Interim Resolution Professional	Sunil Prakash Sharma IBBI/IPA-002/IP-N00551/2017-18/11726
9	Address and Email of I.R.P as registered with Board	Lower Ground Floor, E-25, Lajpat Nagar-3, New Delhi-24 adv.sunilprakash@gmail.com
10	Address and Email to be used for correspondence with Interim Resolution Professional	Lower Ground Floor, J-12, Jangpura Extension, New Delhi-14 Phone No. 011-41716695 irpsunil.oswalindustries@gmail.com
11	Last Date for submission on Claims	31.03.2020
12	Classes of Creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by IRP	Not yet ascertained
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class	Not Applicable
14	a) Relevant Forms	In terms of Regulations 7, 8, 8A, 9 and 9A of Insolvency Resolution Process for Corporate Persons Regulations, 2016, the claims may be submitted in their specified Forms. Form B by Operational Creditors; Form C by Financial Creditors; Form D by Workmen or Employees of Corporate Debtor; Form E by an Authorised Representative of Workmen and Employees; Form F by Claims by other Creditors;
	b) Forms can be downloaded from	https://www.ibbi.gov.in/home/downloads

Notice is hereby given that Hon'ble National Company Law Tribunal, New Delhi, has ordered the commencement of Corporate Insolvency Resolution Process against **OSWAL INDUSTRIES PRIVATE LIMITED** on 16.01.2020.

The Creditors of **OSWAL INDUSTRIES PRIVATE LIMITED** are hereby called upon to submit their claims with Proof on or before 31.03.2020 to Interim Resolution Professional at the address mentioned against item 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of Claims in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



New Delhi
Date: 16.03.2020

Sunil Prakash Sharma
Interim Resolution Professional